

**Shrimati Tarkeshwari Sinha:** I would like to know what specific steps . . .

**Mr. Deputy-Speaker:** The hon. Member could not enter into arguments. Next question.

### Madras Corporation Proposals

\*648. **Shri C. R. Narasimhan:** Will the Minister of Works, Housing and Supply be pleased to state :

(a) whether the Madras Corporation has made proposals through the State Government for:

- (1) Slum Improvement,
- (2) Housing Scheme for pavement dwellers,
- (3) Water Supply,
- (4) Drainage, and
- (5) Subsidized Industrial Housing Schemes; and

(b) what action Government is taking thereupon?

**The Parliamentary Secretary to the Minister of Works, Housing and Supply (Shri P. S. Naskar):** (a) Proposals have been received in respect of Slum-improvement and housing of pavement dwellers only.

(b) The matter was discussed by the Housing Adviser to the Government of India with the Corporation authorities at Madras in August, 1956, with a view to formulate proposals in conformity with the Central Slum-clearance Scheme. The proposals of the Corporation were to be revised in accordance with these discussions. The revised proposals are awaited.

**Shri C. R. Narasimhan:** May I know what is the total amount demanded by the Madras Corporation for implementing their proposals for slum improvement etc. ?

**Shri P. S. Naskar:** The total demand of the Corporation is approximately Rs. 200 lakhs. . . . .

**Shri C. R. Narasimhan:** Are Government aware that unless these requirements of the Corporation are fulfilled, the capacity of the city to undertake other developmental work will suffer very much?

**Shri P. S. Naskar:** Slum clearance is essentially a State subject. The Central Government has a slum clearance scheme and under that scheme the provision for the second Five Year Plan period is about Rs. 15 crores. It is not possible at this stage to indicate how much money would be given to the Madras Corporation through the State Government for their schemes.

**Shri V. P. Nayar :** The hon. Parliamentary Secretary said that schemes have been received for slum improvement and housing of pavement dwellers. I would like to know whether in the proposals submitted by the Madras Corporation there are any precise indications as to the number of slums to be cleared and the number of pavement dwellers who are expected to be provided with houses.

**Shri P. S. Naskar:** Yes, Sir; In the slum improvement proposals of the Corporation, they say that the number of slums to be cleared is 67 and the number of families of pavement dwellers to be rehoused is about 2,000.

**Shri Velayudhan:** May I know whether after the announcement of the Government scheme for slum clearance, evacuations are taking place in the slum areas in many places? What steps have Government taken to prevent this evacuation?

**Mr. Deputy-Speaker:** That has been already answered; it is primarily the responsibility of the State Government.

**Dr. Rama Rao:** May I know if the Minister of Works, Housing and Supply give loans to State Governments for slum improvement, drainage and other works, in addition to the Ministry of Health?

**Shri P. S. Naskar:** The Ministry of Works, Housing and Supply administer the slum clearance.

**Shri Veeraswamy:** May I know the number of slums which existed before the first Five Year Plan, the number of slums cleared or improved during the first Plan period and the number of slums to be cleared under the second Five Year Plan? I want to know whether Government is very serious about the clearance of slums or not.

**Mr. Deputy-Speaker:** Whether they are earnest about it etc. have already been given perhaps in the documents contained in the second Five Year Plan. I do not know whether the Parliamentary Secretary can answer all these points now.

**Shri P. S. Naskar:** It is a big question. The details about the number of slums are not available with me at the moment. But, I may submit that it was not possible to do anything tangible during the first Five Year Plan, because of the competing claims of other developmental schemes on the limited resources that were available.

श्रीमती कमलेश्वरिणी झाह : दिल्ली में स्लम को हटाने के बारे में और क्या क्या स्टेपस लिए गए हैं, क्या मैं जान सकती हूँ ?

**उपाध्यक्ष महोदय :** इस साल का इस से कोई संबंध नहीं है ।

**Shri C. R. Narasimhan :** What is the amount required by the Madras Corporation under item (5) of the question—“Subsidised Industrial Housing Schemes?”

**Shri P. S. Naskar :** No such proposal has been received from the Madras Corporation.

### निष्कम्भ सम्पत्ति

\*६६१ डा० सत्यवादी : क्या पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली, भम्बाला छावनी और जलन्धर में ऐसी कितनी सम्पत्तियों को नीलाम किया गया जिनका मूल्य दस हजार रुपये से कम है ; और

(ख) यदि हां, तो इसका क्या कारण है ?

**पुनर्वासि मंत्री (श्री भोहर बन्ध खन्ना) :**

(क) और (ख). Displaced Persons (Compensation and Rehabilitation) Rule के

अनुसार दस हजार रुपये या उससे कम कीमत के मकान और दुकान, तथा पचास हजार या इससे कम कीमत की औद्योगिक सम्पत्तियां (Industrial concerns) जो शरणार्थियों के कब्जे में हैं या उन्हें दी जा सकती हैं । जिन सम्पत्तियों की कीमत इस सीमा से अधिक है उन्हें नीलाम किया जाता है । लेकिन ऐसी जायदाद भी जिसकी कीमत इन हदों के अन्दर है, यदि वह खाली है या गैर शरणार्थी के कब्जे में है, या नाजायज तौर से कब्जा की गई है या उसमें रहने वाला दावेदार या गैर दावेदार हो, उसको खरीदने को तैयार नहीं है तो वह भी नीलामी से बची जा सकती है । मुमकिन है कि दस हजार से कम कीमत वाली इस तरह की कुछ जायदादें उन शहरों में नीलाम की गई हों । उनकी संख्या मालूम नहीं है ।

डा० सत्यवादी : इस किस्म की जायदादों में या मकानों में जो १०,००० रुपये की कीमत से कम है, अगर रहने वाला गैर शरणार्थी है और वह उसको लेने के लिये तैयार है तो क्या वह जायदाद या मकान उसे फिक्स्ड प्राइस पर या एस्टिमेटेड प्राइस पर देने के लिये गवर्नमेंट तैयार है ?

श्री भोहर बन्ध खन्ना : नहीं । पिछले साल सितम्बर के महीने में इस हाउस में जब कम्पेन्सेशन रुल्स पास हुये थे, तो यह फैसला हुआ था कि जहां तक उन लोगों का ताल्लुक है, जो शरणार्थी नहीं हैं, अगर वे उस मकान को खरीदना चाहते हैं, जिसमें वे रह रहे हैं, या जो कि खाली है, तो उस मकान को नीलाम किया जायेगा ।

डा० सत्यवादी : क्या सरकार से इस प्रकार की कोई मांग की गई है कि दस हजार रुपये से कम की उन जायदादों को नीलाम न किया जाय, जिस में हरिजन आबाद हैं—जिस में वे पचास साल से आबाद हैं क्योंकि उनकी हालत अच्छी नहीं है और वे नीलाम में नहीं जा सकते हैं ?

श्री भोहर बन्ध खन्ना : जैसा कि मैंने अभी अर्ज किया है, रुल्स के मुताबिक कार्यवाही हो रही है और जहां तक रिहैबिलिटेशन मिनिस्ट्री का ताल्लुक है, हम हरिजनों या गैर-हरिजनों में—जहां तक शरणार्थियों का ताल्लुक है—कोई इमतिआज नहीं करते हैं ।

### Locating of Central Government Offices in State Capitals

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Shri Gidwani:—  
Shri Bhagwat Jha Azad :  
Shri Bhakt Darshan :  
\*633 { Shri Kamath :  
Shri D. C. Sharma :  
Shri Jethalal Joshi :  
Mulla Abdulabhai :

Will the Minister of Works, Housing and Supply be pleased to state :

(a) whether it has been decided to locate some Central Government offices in the former State capitals which have